

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 251/Asr/2019
Assessment Year: 2014-15**

M/s Horizons Polymers,
157, Gulab Devi Road,
Jalandhar

[PAN: AADFH 2540R]
(Appellant)

V.

Pr. C.I.T.-1,
Jalandhar

(Respondent)

**I.T.A. No. 252/Asr/2019
Assessment Year: 2014-15**

Sh. Subhash Chander
Aggarwal, Prop. Prabh
Dayal Om Parkash,
157 Gulab Devi Road,
Jalandhar

[PAN: AAKPA 7004L]
(Appellant)

V.

Pr. C.I.T.-1,
Jalandhar

(Respondent)

Appellant by: Sh. J. S. Bhasin, Adv.
Respondent by: Sh. Chandrajit Singh, CIT DR

Date of Hearing: 27.06.2022
Date of Pronouncement: 01.07.2022

ORDER**Per Dr. M. L. Meena, AM:**

Both the appeals were filed by the assessee against the order of the Ld. Pr. CIT-1, Jalandhar, dated 28.03.2019, in respect of AY 2014-15.

2. The Ld. Counsel for the assessee has filed an application dated 27.06.2022 requested to allow to withdraw the appeals.

3. The Ld. D.R. has no objection.

4. Accordingly, the Ld. Counsel is allowed to withdraw the appeals.

5. In the result, the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 01.07.2022

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order